

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
MA NO. 24/2023**

IN

ORIGINAL APPLICATION NO. 33/2022

IN THE MATTER OF

Ganesh Prasad

...Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

...Respondents

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Filed by:-

Gajender Tomar
(Gajender Tomar)
CE(GW)

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
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Ganesh Prasad

...Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

...Respondents

SUPPLEMENTARY STATUS REPORT ON BEHALF OF DJB IN
FURTHERANCE TO REPORT DATED 03.02.2023 AND IN COMPLIANCE
OF ORDER DATED 05.02.2024

Most respectfully Showeth:-

1. The grievance in captioned OA was that R.O. plant was being run unauthorizedly at Plot no. K-9, 25 Feet Road, Part II, Chankya Palace, New Delhi by one Mr. Ashish.
2. The above said O.A. was disposed off by this Tribunal vide order dated 31.01.2022 whereby the Joint Committee constituted was directed to look into the grievance and submit Factual and Action Taken Report within three months.
3. A factual action taken report dated 14.12.2022 was filed by the DPCC and in view of non-compliance the matter was listed on judicial side. Vide order dated 21.07.2023, the DM, (South West), Delhi and DPCC were directed to file Action Taken Reports but no Reports were filed on which notices were ordered to be issued to the MS, DPCC, CEO, DJB, DM (South West), Delhi and SDM (Dwarka) (besides the Project Proponents) who were asked to appear before this Tribunal physically or through VC on 09.11.2023.
4. That vide order dated 09.11.2023, the Hon'ble Tribunal directed the CEO DJB to appear physically on 04.12.2023 to address the complaints filed

regarding illegal borewells, action taken regarding the same, monitoring mechanism evolved and action taken against defaulting officers/officials.

5. In compliance thereof Mr. A. Anbarasu, CEO, DJB appeared on the next date of hearing i.e. 04.12.2023 before this Hon'ble Tribunal along with other DJB officers and had also filed reply affidavit vide email dated 02.12.2023 stating out reasons for his non-appearance on 09.11.2023 before this Hon'ble Tribunal.
6. Subsequently, the Hon'ble Tribunal vide the order dated 04.12.2023 gave time to CEO, DJB to give requisite details in tabular format with respect to following aspects and listed the matter on 04.01.2024 for further adjudication :-
 - (i) *District wise number of illegal borewells identified; M.A No. 24/2023 in O.A No.33/2022 Ganesh Prasad Vs. Govt. of NCT of Delhi & Ors.*
9
 - (ii) *District wise number of illegal borewells which have been sealed/closed;*
 - (iii) *District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC has been imposed;*
 - (iv) *District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC has been recovered;*
 - (v) *District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC is yet to be recovered;*
 - (vi) *District wise number of illegal borewells which are yet to be sealed/closed; and*
 - (vii) *District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC is yet to be imposed.*
7. Thereafter on 04.01.2024, an I.A. No. 02/2024 was filed by the DJB for extension of three weeks' time for submission of the report which was

allowed vide order dated 04.01.2024 and the matter was thereafter fixed for 05.02.2024.

8. That on 05.02.2024, a status report was filed by DJB stating that except for the District Magistrate, South West, the other District Magistrates have not supplied requisite information to the DJB for filing the report and the status report dated 03.02.2024 has been filed as per the available data. The status report indicated that in total 19661 illegal borewells have been identified out of which 8299 illegal borewells have been observed in North-West District followed by 6681 in South-West District of NCT of Delhi. The DJB in its report has also disclosed the status of Rain Water Harvesting System in GNCTD. Upon perusal of the report, the Hon'ble Tribunal gave the following directions :-

6. Since the complete report on behalf of the DJB is awaited and prayer for extension of time has been made, therefore, DJB is directed to file the report within a period of four weeks by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

7. All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate.

and thereafter fixed the matter for 18.04.2024 for further adjudication.

9. In compliance of the directions given by the Hon'ble Tribunal vide the order dated 05.02.2024, DJB pursued the matter diligently to expedite the process and accordingly following steps were taken to ensure timely and effective submission of the status report :

- a. A meeting was called on 05.03.2024 with all the DM's of Delhi by Additional CEO, DJB being in chair and reiterated that the requisite information be provided within 2 weeks as per the directions of Hon'ble Tribunal.
- b. Letters dated 14.02.2024, 19.03.2024 and 02.04.2024 was written by CE (GW) to all DMs, for providing the required information with copy to DPCC for providing EDC details.

Copies of letters sent by DJB to concerned DMs requesting requisite information of illegal borewells are annexed and marked herein as **Annexure 1. (Colly)**

10. In continuation to the earlier status report dated 03.02.2024 and in compliance of the order dated 05.02.2024, DJB is submitting the requisite information of the illegal borewells as received from the Concerned DMs for facility of reference in the tabular form below :-

DMs	District Wise Number of Illegal Borewells Identified (As per previous data submitted, referred by Hon'ble NGT vide Order against hearing dated 4.1.24)	District Wise number of illegal borewells which have been Sealed /closed	District wise number of occupier/ Proprietor of illegal borewells on whom penalty/ EDC has been imposed	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/ EDC has been recovered	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/ EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/ closed	District wise / Proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
COL.1.	COL.2	COL.3	COL.4	COL.5	COL.6	COL.7	COL.8	COL.9
North	728	233	NIL	NIL	NIL	119	15	As per report submitted, a total of 376 borewells contains duplicate entries, non-traceable.
East	116	110	110	87	23	6	6	
South West	6681	2434	NIL	NIL	NIL	4247	NIL	
South East	297	183	NIL	NIL	NIL	57 (03 nos. of borewells show DJB permission)	130	30 Borewells not identified physically

North West	9128	5901	Information not available	Information not available	Information not available	3227	Information not available	Report is compiled on the basis of reports received from Kanjhawala, Rohini and Saraswati Vihar sub divisions, after reconciliation with concerned Executive Engineer of DJB. Details of penalty/ EDC regarding illegal borewells already sealed by DJB is not available
Shahdara	552	358	NIL	NIL	NIL	NIL	NIL	SDM(Vivek Vihar)Total Borewell = 178 Borewell Sealed = 117 Blank = 2 Water Tank Supply = 3 Permission CGWA = 5 Not visited = 1 Not operational = 1 No Borewell = 29 Locked = 4 Already cut off = 16 SDM(Seemapuri) Total Borewell = 374 Borewell Sealed = 241 Duplicated Entries = 22 Incomplete Address/Non traceable = 20 DJB connection found in place of borewell = 61 Borewell not found = 30 SDM(Shahdara) No Address pertains to Sub- list Division (Shahdara) as per the list of addresses provided by the Delhi Jal Board. Hence, report may be treated as Nil.
New Delhi	75	75	Report not Received from DM	Report not Received from DM	Report not Received from DM	NIL	Report not Received from DM	Report not received from DM (earlier data)
Central	676	246	Not pertains to DM	Not pertains to DM	Not pertains to DM	161	Not pertains to DM	Civil line- Nil Kotwali- 1)Court stay on 160 borewells 2)85 borewells not identified/ found removed physically 3)02 properties were found sealed 4)01 matter has been sent to DJB for clarification Karol Bagh- 1)21 borewells not identified/ found removed physically 2)46 borewells balanced to be seal 02 no of borewells does not fall under the jurisdiction District Central Hence total comes to 676+2=678

West	2185	1573	Data to be provided by DPCC to DJB	Data to be provided by DPCC to DJB	Data to be provided by DPCC to DJB	361	Data to be provided by DPCC to DJB	SDM(Punjabi Bagh) 65 Duplicate + 18 not found =83 SDM(Rajouri Garden) 119 Not found SDM(Patel Nagar) -33 Not found + 16 Not pertain to Patel Nagar sub division=49 Total-251
North East	Nil	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	There are no illegal borewells in identified list of DJB for sealing in District North East.
South	84	84	EDC report pertains to DPCC	EDC report pertains to DPCC	EDC report pertains to DPCC	NIL	EDC report pertains to DPCC	In addition to original survey of 84 borewells, 16 additional borewells have been sealed. Out of 15, EDC has been imposed on 14 borewells and for 02, DPCC has informed that imposing of EDC is under process.
Total	20522	11197				8178		

Copy of the letters/data received from the concerned DMs with regards to illegal borewells are annexed and marked herein as Annexure-2.(Colly)

11. This report as received from the concerned DMs regarding illegal borewells is being submitted herein in tabulated form for perusal and consideration of this Hon'ble Tribunal. DJB is also filling the report of DPCC dated 03.09.2021 in reference to data of illegal borewells received from the Revenue Department furnished before this Hon'ble Tribunal on 08.11.2023. Details given in the report of DPCC dated 03.09.2021 in reference to illegal borewells is annexed and marked herein as Annexure -3.

12. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

Filed by:-
Gajender Tomar
(Gajender Tomar)
CE(GW)

ANNEXURE-1

(COPY)

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 832,1

Dated: - 02.04.2024

To
 The District Magistrate (New Delhi District)
 Jam Nagar House, Shahjahan Road,
 Delhi-110011

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

In continuation to this office letters dated 14.02.2024, 19.03.2024 and virtual meeting chaired by Addl. CEO, DJB with all concerned DMs on 05.03.2024 in this regard, reports from DM (New Delhi) is still awaited.

As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed (Annexure A) by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. Annexure A.

sd/ ✓
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind Information.
2. Member (Secretary, DPCC- is humbly requested to direct the concerned office to update the status of EDC in the attached format under intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer – to pursue.

SE (Zone)-8
 Delhi Jal Board
 Diary No. 862
 Date 14/04/2024

ASO

(Gajender Tomar)
 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 784 ✓

Dated: - 02.04.2024

To
 The District Magistrate (South-East)
 Old Gargi College Building,
 Amar Colony, Lajpat Nagar
 Delhi-110024

Subject: Sealing of Illegal Borewells; reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the matter of Ganesh Prasad Vs. Govt of NCT of Delhi and Ors.

Sir/Madam,

In continuation to this office letters dated 14.02.2024, 19.03.2024 and virtual meeting chaired by Addl. CEO; DJB with all concerned DMs on 05.03.2024 in this regard, while compiling the data, certain discrepancies and inconsistencies have been observed with respect to earlier reports submitted by the DPCC to the Hon'ble NGT. The discrepancies pertaining to respective District Magistrates have been highlighted in the enclosed compiled draft report. Concerned DMs are once again requested to go through the compiled draft report and make efforts to reconcile the discrepancies and provide the updated correct data.

As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. 1. Draft updated compiled Report.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind information.
2. Member (Secretary, DPCC- Is humbly requested to direct the concerned office to update the status of EDG in the attached format under Intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer – to pursue.

SE (Zone)-8
 Delhi Jal Board

Diary No. 861

Date: 14/04/2024


 (Gajender Tomar)
 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/796 ✓

Dated: - 02.04.2024

To
 The District Magistrate (West)
 Plot No. 3, Shilvaji Park, Raja Garden
 New Delhi-110095

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

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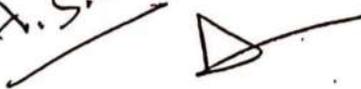
As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. 1. Draft updated compiled Report.

sd/
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind information.
2. Member (Secretary, DPCC- is humbly requested to direct the concerned office to update the status of EDC in the attached format under intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub.Nodal officer - to pursue.

A.S.O


[Signature]
 (Gajender Tomar)
 CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board
 Diary No. 859
 Date 5/4/2024

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/802

Dated: - 02.04.2024

To
 The District Magistrate (North)
 G. T. Karnal Road, Alipur,
 Delhi-110036

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

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As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. 1. Draft updated compiled Report.

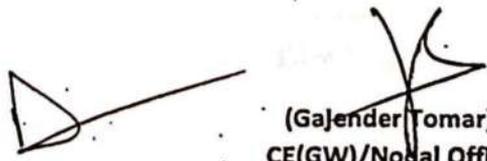

 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

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3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer - to pursue.

SE (Zone)-8
 Delhi Jal Board
 Diary No. 858
 Date 5/4/2024

A.S.O.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No: 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/826.

Dated: - 02.04.2024

To

The District Magistrate (Shahdara)
 Office complex Nand Nagar,
 Delhi-110095

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

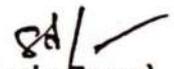
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Encl: 1. Draft updated compiled Report.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

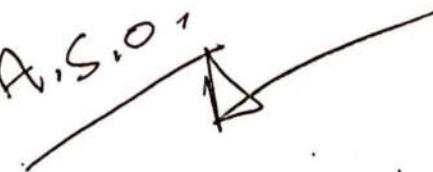
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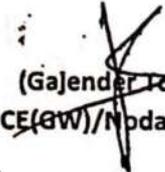
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3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report.
4. SE(M)-8/Sub Nodal officer – to pursue.

SE (Zone)-8
 Delhi Jal Board

Diary No. 854
 Date 5/4/2024

A.S.O. 1




 (Gajender Tomar)
 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/820

Dated: - 02.04.2024

To
 The District Magistrate (South-West)
 Old Terminal tax Building, Kapaskhera
 New Delhi-110037

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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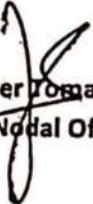
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Encl. 1. Draft updated compiled Report.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

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4. SE(M)-8/Sub Nodal officer – to pursue.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board

Diary No. 855

Date 5/4/2024

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI. OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands	
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No. DJB/CE(GW)/2024/814 ✓

Dated: - 02.04.2024

To
 The District Magistrate (East)
 L.M Bandh, Shastri Nagar,
 Delhi-110031

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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4. SE(M)-8/Sub Nodal officer – to pursue.

A.S.O.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board

Diary No. 856

Date. 5/4/2024

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands	
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No. DJB/CE(GW)/2024/808

Dated: - 02.04.2024

To
 The District Magistrate (North-West)
 D. C. Office complex, Kanjhawala
 New Delhi-110081

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt. of NCT of Delhi and Ors.

Sir/Madam,

In continuation to this office letters dated 14.02.2024, 19.03.2024 and virtual meeting chaired by Addl. CEO, DJB with all concerned DMs on 05.03.2024 in this regard, reports from DM (North West) is still awaited.

As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed (Annexure A) by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. Annexure A.


 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind information.
2. Member (Secretary, DPCC- Is humbly requested to direct the concerned office to update the status of EDC in the attached format under intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer – to pursue.

A.S.O.



 (Gajender Tomar)
 CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board

Diary No. 857
 Date 5/4/24

	<p align="center">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/795.

Dated: - 02.04.2024

To

The District Magistrate (West)
 Plot No. 3, Shivaji Park, Raja Garden
 New Delhi-110095

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

In continuation to this office letters dated 14.02.2024, 19.03.2024 and virtual meeting chaired by Addl. CEO, DJB with all concerned DMs on 05.03.2024 in this regard, while compiling the data, certain discrepancies and inconsistencies have been observed with respect to earlier reports submitted by the DPCC to the Hon'ble NGT. The discrepancies pertaining to respective District Magistrates have been highlighted in the enclosed compiled draft report. Concerned DMs are once again requested to go through the compiled draft report and make efforts to reconcile the discrepancies and provide the updated correct data.

As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. 1. Draft updated compiled Report.

sd/
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind information.
2. Member (Secretary, DPCC- is humbly requested to direct the concerned office to update the status of EDC in the attached format under intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer - to pursue.

SE (Zone)-8
 Delhi Jal Board

Diary No. 887
 Date: 3/4/24

Di. No. 387
 Date: 3/4/24

sd
 Put up file

ASO

Send copy to SE's m 6/7/8.

sd
 4.04.24
 (Gajender Tomar)
 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
---	---	---

No. DJB/CE(GW)/2024/790

Dated: - 02.04.2024

To
 The District Magistrate (Central)
 14, Daryaganj,
 New Delhi-110002

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No: - NGT (Principal Bench) (MA No. 24/2023 In OA no. 33 /2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

In continuation to this office letters dated 14.02.2024, 19.03.2024 and virtual meeting chaired by Addl. CEO, DJB with all concerned DMs on 05.03.2024 In this regard, while compiling the data, certain discrepancies and inconsistencies have been observed with respect to earlier reports submitted by the DPCC to the Hon'ble NGT. The discrepancies pertaining to respective District Magistrates have been highlighted in the enclosed compiled draft report. Concerned DMs are once again requested to go through the compiled draft report and make efforts to reconcile the discrepancies and provide the updated correct data.

As the date of submission of the report has already elapsed, it requested to provide your updated reconciled report in the format prescribed by 5.04.2024. If no response/ updated data is received by 05.04.2024, this office will submit the available data to the Hon'ble NGT.

Encl. 1. Draft updated compiled Report.

sd/
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to:

1. Addl. CEO for kind information.
2. Member (Secretary, DPCC- Is humbly requested to direct the concerned office to update the status of EDC in the attached format under intimation to this office.
3. CE N(Water)/CE(West)/CE(East)(Central)(North)(West) (South) It is requested to coordinate with the concerned District Magistrates and submit the updated report
4. SE(M)-8/Sub Nodal officer – to pursue.

SE (Zone)-8
 Delhi Jal Board
 Copy No. 860
 Date 5/4/2024

ASO
 A

[Signature]
 (Gajender Tomar)
 CE(GW)/Nodal Officer

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands	
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No. DJB/CE(GW)/2024/775.

Dated: - 19.03.2024

To,
 The District Magistrate (North)
 G. T. Karnal Road, Allpur,
 Delhi-110036

Sub: - Sealing of Illegal Borewells, reconciliation and up- datlon of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB- Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024


 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

1 Addl. CEO for kind information please.

✓ Member Secretary DPCC - Is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.

3 CEN(Water):

4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.

✓ 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.

5 Office copy


 CE(GW)/Nodal Officer

ASD

A

691
 20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 715/

Dated: - 19.03.2024

To,

The District Magistrate (New Delhi District)
 Jam Nagar House, Shahjahan Road,
 Delhi-110011

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed:- 1 Letter dated 14.02.2024


 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
- 2 Member Secretary DPCC - Is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.
- 3 CEN(Water):
- 4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy.


 CE(GW)/Nodal Officer

RECEIVED
 Delhi Jal Board

699

26/3/24


 ASD

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands	
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No. DJB/CE(GW)/2024/ 765/

Dated: - 19.03.2024

To,
 The District Magistrate (East)
 L.M Bandh, Shastrl Nagar,
 Delhi-110031

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

(Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

1 Addl. CEO for kind information please.

2 Member Secretary DPCC - Is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.

3 CEN(Water):

4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.

4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.

5 Office copy

CE(GW) Nodal Officer

AS

692

20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 728.

Dated: - 19.03.2024

To,

The District Magistrate (South-East)
 Old Gargi College Building,
 Amar Colony, Lajpat Nagar
 Delhi-110024

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.:- NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

sd /
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
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- 3 CEN(Water):
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- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy

SF (Zone)-B
 Delhi Jal Board
 Diary No. 746
 Date 20/3/2024

Send copy to SE(M) 6/7/8

1
 20/3/2024

CE(GW)/Nodal Officer

2811
 Date 20-3-24

SE(M)-8
 ASO

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 755/

Dated: - 19.03.2024

To,

The District Magistrate (South-West)
 Old Terminal tax Building, Kapaskhera
 New Delhi-110037

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT.(Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024


 (Gajender Tomar)
 CE(GW)/Nodal Officer

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3 CEN(Water):

4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.

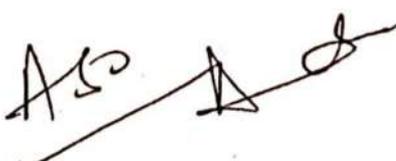
✓ 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.

5 Office copy.


 CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board

Diary No. 703
 Date 29/3/24



	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/745/

Dated: - 19.03.2024

To,

The District Magistrate (Shahdara)
Office complex Nand Nagar,
Delhi-110095

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench). (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

sd/ ✓
(Gajender Tomar)
CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
- 2 Member Secretary DPCC - Is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.
- 3 CEN(Water):
4. CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy

ASO
CE(GW)/Nodal Officer

702
20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/735/

Dated: - 19.03.2024

To,

The District Magistrate (North-West)
D. C. Office complex, Kanjhawala
New Delhi-110081

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

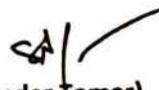
Sir,

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In the last hearing dated 05.02.2024, Hon'ble Court has ordered that "All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate falls to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024


(Gajender Tomar)
CE(GW)/Nodal Officer

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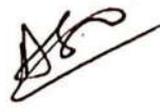
3 CEN(Water):

4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.

✓ 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.

5 Office copy


CE(GW)/Nodal Officer



Date: 20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/725

Dated: - 19.03.2024

To,

The District Magistrate (South-East)
 Old Gargi College Building,
 Amar Colony, Lajpat Nagar
 Delhi-110024

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

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In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

sd/
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

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- 2 Member Secretary DPCC - is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.
- 3 CEN(Water):
- 4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy

[Signature]
 CE(GW)/Nodal Officer

700
 20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 695.

Dated: - 19.03.2024

To,

The District Magistrate (West)
 Plot No. 3, Shivaji Park, Raja Garden
 New Delhi-110095

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.:- NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

In the last hearing dated 05.02.2024, Hon'ble Court has ordered that *"All the District Magistrates are expected to cooperate with the DJB and submit the requisite information to the DJB within two weeks. It is clarified that if any District Magistrate fails to respond to the request of the DJB to furnish the requisite information then the Tribunal may be required to pass an order for personal appearance of the said District Magistrate"*

In view of above, you are once again requested to intervene and direct the concerned offices for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

(Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

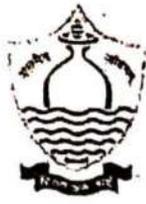
- 1 Addl. CEO for kind information please.
- 2 Member Secretary DPCC - is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.
- 3 CEN(Water):
- 4 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy

CE(GW)/Nodal Officer

SE (Zone)-8
 Delhi Jal Board

Diary No. 694
 Date: 20/3/24

ACD

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com</p> <p style="text-align: center;">Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 785/

Dated: - 19.03.2024

To,

The District Magistrate (Central)
 14, Daryaganj,
 New Delhi-110002

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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In continuation to this office letter dated 14.02.2024, the desired information is still awaited. In this regard Addl. CEO, DJB had also taken online meeting on dated 05.03.2024 to expedite the issue. The till date updated report is attached herewith.

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Enclosed: - 1 Letter dated 14.02.2024

(Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

1 Addl. CEO for kind information please.

2 Member Secretary DPCC - Is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under intimation to this office.

3 CEN(Water):

4 CE(East)/(Central/North)/West/South: It Is requested to coordinate with the concerned District Magistrates and submit the updated report before 24.03.2024.

4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.

5 Office copy

CE(GW)/Nodal Officer

Delhi Jal Board
 Secretary No. 698
 Date 20/3/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 412, VARUNALAYA PHASE-I, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 685/

Dated: - 19.03.2024

To,

The District Magistrate (South)
M B Road Saket,
Delhi-110068

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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In view of above, you are once again requested to intervene and direct the concerned offices to reconcile the data EDC. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Letter dated 14.02.2024

(Gajender Tomar)
CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
- 2 Member Secretary DPCC - is humbly requested to direct concern office to update the status of EDC in the attach format by 24.03.2024 under Intimation to this office.
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- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 24.03.2024 pl.
- 5 Office copy

CE(GW)/Nodal Officer

SE (Zone)-8
Delhi Jal Board

Diary No. 692

Date. 25/03/24



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE SUPERINTENDING ENGINEER (M)8
NEAR TWIN TANKS: OUTER RING ROAD
PASCHIM VIHAR: NEW DELHI
email : acem8.djb@gmail.com; Ph. 20850446

NO. DJB/S.E(M)8/2024/ 178

Dated: 04.03.2024

To

The District Magistrate (West),
Govt. of NCT of Delhi,
Raja Garden,
New Delhi – 110027

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref No:-1. NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the
matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.
2.DJB/SE(M)-8/2024/ 152-155 dated 20.02.2024 .

R/Madam,

Please refer to the report provided by SDM(Headquarter) vide letter No.F.1(26)/DDC/DM(W)/2013-14/Vol-III/216-218 dated 23.02.24 vide which sub-division wise data has been provided but it is not covering all the seven points asked by the Hon'ble NGT. The submitted report is covering only 03 points.

In this regard, it is informed that the Hon'ble NGT has desired the data about illegal borewells sealings on specific points, format of the same was already provided vide Annexure A in the letter of the undersigned dated 20.02.2024.

Therefore, it is again requested to provide the duly signed data in the prescribed format only (i.e. Annexure A) by 5th March, 2024, so that the same can be filed to the Hon'ble NGT. It is reminded that the time granted by the Hon'ble NGT to file the reply has already elapsed.

Encl. 1. Annexure A.

2. Order of Hon'ble NGT dated.05.02.2024 along with status report filed by DJB on the basis of information provided by DMs.

(DALBIR SINGH)

SUPERINTENDING ENGINEER (M)-8

R&I
Dairy & Dispatch Stamp
Plot No.-3, Shivaji Place,
Raja Garden, New Delhi-110027
06/03/24

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	 A2AD1Ka Amal Maholtra
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No. DJB/CE(GW)/2024/ 338

Dated: - 14.02.2024

To,

The District Magistrate (South-West)
Old Terminal tax Building,
Kapashera
New Delhi-110037

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

Please find enclosed herewith order of Hon'ble NGT in the case No. MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024, regarding furnishing the requisite details in respect of illegal borewells for your kind perusal and to update and submit the requisite information regarding sealing of remaining borewells and EDC details as per format attached as annexure (A) by 19.02.2024. This is as per Hon'ble NGT order dated 05.02.2024 (Copy of NGT order is attached herewith).

A joint team of Executive Engineer, DJB and SDMs have been already constituted vide letter no. DJB/Addl. CEO/NGT/2024/3111 dated 24.01.2024 issued by Addl. CEO, DJB (Copy enclosed herewith for reference) wherein it was also requested to monitor the functioning of joint team and submit monthly status in the above matter. It is also requested to convene a meeting of the joint teams at the earliest for expediting the sealing of illegal borewells and to reconcile the data in respect of numbers of illegal borewells identified, numbers of illegal borewell which have been sealed/ closed and numbers which are yet to be sealed/ closed as anomalies were noticed in the data.

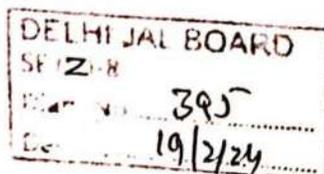
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Enclosed: - 1 Hon'ble NGT order
2 Annexure(A)
3 Letter of Addl. CEO

(Gajender Tomar)
CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
- 2 CEN(Water): do
- 3 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 19.02.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 19.02.2024 pl.
- 5 Office copy



CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	 Anil Mahajan
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No. DJB/CE(GW)/2024/

354

Dated: - 14.02.2024

To,

The District Magistrate (North)
G.T. Karnal Road, Allpur,
New Delhi-110036

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.
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CE(GW)/Nodal Officer

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- 5 Office copy

DELHI JAL BOARD	
SE (Z)-8.	
Diary No.	398
Date	19/2/24

CE(GW)/Nodal Officer

A-50

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 313

Dated: - 14.02.2024

To,

The District Magistrate (Shahdara)
Office Complex Nand Nagari,
New Delhi-110095

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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(Gajender Tomar)
CE(GW)/Nodal Officer

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DELHI JAL BOARD	
28	399
Date	19/2/24

CE(GW)/Nodal Officer

A.S.D. D

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	 Armi Mahajan
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No. DJB/CE(GW)/2024/

346/

Dated: - 14.02.2024

To,

The District Magistrate (East)
 L.M Bandh, Shastri Nagar,
 Delhi-110031

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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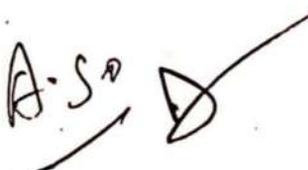
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5 Office copy

DELHI JAL BOARD	
Sl. No.	400
Date	19/2/24


 A.S.D.


 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 322

Dated: - 14.02.2024

To,

The District Magistrate (North-West)
D.C. Office Complex,
Kanjhawala,
New Delhi-110081

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) In the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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(Gajender Tomar)
CE(GW)/Nodal Officer

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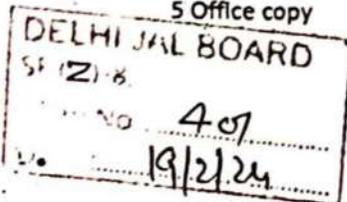
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5 Office copy



Ade

CE(GW)/Nodal Officer

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands	
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No. DJB/CE(GW)/2024/ 305/

Dated: - 14.02.2024

To,

The District Magistrate (New Delhi District)
 Jam Nagar House, Shahjahan Road,
 Delhi-110011

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

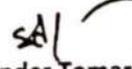
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 (Gajender Tomar)
 CE(GW)/Nodal Officer

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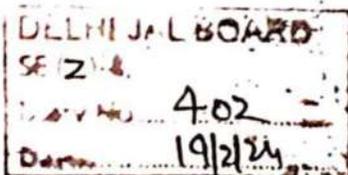
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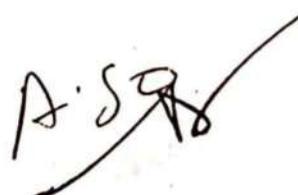
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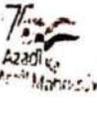
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5 Office copy






 CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 297

Dated: - 14.02.2024

To,

The District Magistrate (Central)
 14, Daryaganj,
 New Delhi-110002

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

Please find enclosed herewith order of Hon'ble NGT in the case No. MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024, regarding furnishing the requisite details in respect of illegal borewells for your kind perusal and to update and submit the requisite information regarding sealing of remaining borewells and EDC details as per format attached as annexure (A) by 19.02.2024. This is as per Hon'ble NGT order dated 05.02.2024 (Copy of NGT order is attached herewith).

A joint team of Executive Engineer, DJB and SDMs have been already constituted vide letter no. DJB/Addl. CEO/NGT/2024/3111 dated 24.01.2024 issued by Addl. CEO, DJB (Copy enclosed herewith for reference) wherein it was also requested to monitor the functioning of joint team and submit monthly status in the above matter. It is also requested to convene a meeting of the joint teams at the earliest for expediting the sealing of illegal borewells and to reconcile the data in respect of numbers of illegal borewells identified, numbers of illegal borewell which have been sealed/ closed and numbers which are yet to be sealed/ closed as anomalies were noticed in the data.

In view of above, you are humbly requested to intervene and direct the concerned SDMs for convening meeting of the joint team with DJB Executive Engineer immediately and to reconcile the data of identified and sealed/closed illegal borewells/ EDC and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/ data to Hon'ble NGT in the prescribed format.

Enclosed: - 1 Hon'ble NGT order
 2 Annexure(A)
 3 Letter of Addl. CEO

sd/
 (Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

- 1 Addl. CEO for kind information please.
- 2 CEN(Water): do
- 3 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 19.02.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 19.02.2024 pl.
- 5 Office copy

DELHI JAL BOARD
SE/2-M
Copy No. 403
Date: 19/2/24

A-59
 19

CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
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No. DJB/CE(GW)/2024/ 330

Dated: - 14.02.2024

To,

The District Magistrate (South-East)
 Old Gargi College Building,
 Amar Colony, Lajpat Nagar,
 New Delhi-110024

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 In OA No. 33/2022) in the matter of Ganesh Prasad Vs
 Govt of NCT of Delhi and Ors.

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 2 Annexure(A)
 3 Letter of Addl. CEO

(Gajender Tomar)
 CE(GW)/Nodal Officer

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- 2 CEN(Water): do
- 3 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 19.02.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 19.02.2024 pl.
- 5 Office copy

DELHI JAL BOARD
SF 2
Date: 19/2/24
Case No: 397

CE(GW)/Nodal Officer

	<p style="text-align: center;">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands</p>	
---	--	---

No. DJB/CE(GW)/2024/ 261

Dated: - 14.02.2024

To,

The District Magistrate (North-East)
 Office complex Nand Nagari,
 Delhi-110095

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

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 3 Letter of Addl. CEO

(Gajender Tomar)
 CE(GW)/Nodal Officer

Copy to: -

1 Addl. CEO for kind information please.

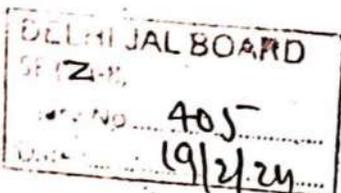
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3 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 19.02.2024.

4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 19.02.2024 pl.

5 Office copy

CE(GW)/Nodal Officer



A.S.O

	<p align="center">DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF CHIEF ENGINEER (GW) ROOM No. 113, VARUNALAYA PHASE-II, KAROLBAGH, NEW DELHI-110005. Email: -djb.cegwdjb@gmail.com Stop Corona: wear mask, maintain social distance & washing of hands.</p>	
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No. DJB/CE(GW)/2024/ 286

Dated: - 14.02.2024

To,
 The District Magistrate (West)
 Plot No.3, Shivaji Park,
 Raja Garden
 New Delhi

CE (WEST)
 Delhi Jal Board
 Dy. No. 60
 Date 16/2/24

Officer of C.E. (N&O)
 Diary No. 46
 Dated 16/2/24

Sub: - Sealing of Illegal Borewells, reconciliation and up- dation of Data.

Ref. No.: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

Please find enclosed herewith order of Hon'ble NGT in the case No. MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024, regarding furnishing the requisite details in respect of illegal borewells for your kind perusal and to update and submit the requisite information regarding sealing of remaining borewells and EDC details as per format attached as annexure (A) by 19.02.2024. This is as per Hon'ble NGT order dated 05.02.2024 (Copy of NGT order is attached herewith).

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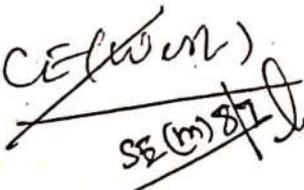
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Enclosed: - 1 Hon'ble NGT order
 2 Annexure(A)
 3 Letter of Addl. CEO

DELHI JAL BOARD
SE (M)-8
 Date 16/2/24 Copy to:-


 (Gajender Tomar)
 CE(GW)/Nodal Officer

- 1 Addl. CEO for kind information please.
- 2 CEN(Water): do
- 3 CE(East)/(Central/North)/West/South: It is requested to coordinate with the concerned District Magistrates and submit the updated report before 19.02.2024.
- 4 SE(M)-8/Sub Nodal officer - to pursue and submit consolidated details by 19.02.2024 pl.
- 5 Office copy


 SE (M)-8
 Date 19/2/24
 CE (West) 35872 16/2/24
 SE (M)-8
 A.S.O. 
 CE(GW)/Nodal Officer

	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF THE SUPERINTENDING ENGINEER(M)-5 ROOM NO.312, VARUNALAYA PH-I: KAROL BAGH, NEW DELHI-110005	
---	---	---

No. DJB /SE(M)-5/2024

1335 ✓

Dated:- 26/2/24

District Magistrate (Central)
 12/1, Jam Nagar House
 Shah Jahan Road
 New Dehli-110011

Sub:- Sealing of illegal borewells, reconciliation and up-dation of Data.

Ref No:- NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt. of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024. Hon'ble Court noticed that except DM (South West), no other DM has provided the complete details about sealing of illegal borewells. Accordingly, Hon'ble Court has granted last chance to provide the complete report within 04 weeks. Hon'ble Tribunal has also directed District Magistrates that action may be taken against them if they fail to provide the updated status report. The detailed directions may please be checked on the NGT website as and when available.

Also as aware, joint teams of DJB and SDMs have been already constituted vide letter No. DJB/Addl. CEO/NGT/2024/3111 dated 24.01.2024 issued by Addl. CEO, DJB (copy enclosed herewith for reference) wherein it was also requested to monitor the functioning of joint team and submit monthly status in the above mentioned Court case. It is also requested to convene a meeting of the joint teams at the earliest for expediting the sealing of illegal borewells and to reconcile the data submitted by SDMs as anomalies were noticed in the status report provided by SDM (HQ)/District (West) dated 27.01.2024. Earlier the number of sealed borewells as reported to Hon'ble NGT were 1793 as compared to present reported 1536 which is an anomaly as the last sealing figure should not come down rather it should increase.

In view of above, you are humbly requested to direct the concerned SDMs and their officers to expedite sealing of remaining illegal borewells and to diligently reconcile the data for onward submission to Hon'ble NGT in the prescribed formal. Also, meeting of the joint teams may please be convened in this week as per your convenience.

Encl: 1 Annexure A
 2 Letter of Addl. CEO

(Priti Pant)
 SE(M)-5

Copy for kind information to

1. CEN(Water)
2. CE(C&N)
3. CE(GW)/Nodal Officer
- ✓ 4. SE(M)-8/Sub-Nodal Officer
5. EE(M)-19/20/21/22/23 and 39: to pursue and submit consolidated details.
6. SO(M)-5

SE (Zone)-8
 Delhi Jal Board

SE(M)-5

Diary No. 491
 Date 28/2/2024



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE SUPERINTENDING ENGINEER (M)8
NEAR TWIN TANKS: OUTER RING ROAD
PASCHIM VIHAR: NEW DELHI
email : acem8.djb@gmail.com; Ph. 20850446



NO. DJB/S.E(M)8/2024/ 152 To 155

Dated: 20.02.2024

To

The District Magistrate (West),
Govt. of NCT of Delhi,
Raja Garden,
New Delhi – 110027

**Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.
Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the
matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.**

R/Madam,

As aware, the Hon'ble NGT during the last hearing held on 05.02.2024 for the above referred case, directed Delhi Jal board to submit the complete updated status report of illegal borewells within 04 weeks i.e. by **04.03.2024**. Also the District Magistrates were directed to provide updated status of illegal borewells to Delhi Jal Board within 02 weeks i.e. **before 19.2.2024**. Copy of the Hon'ble NGT's Order dated 05.02.2024 is attached herewith for reference.

In this regard, a meeting was also held on 08.2.2024 under your Chairpersonship for updation and reconciliation of data. In the meeting, all the concerned officers i.e. SDMs and Executive Engineers were directed to expedite the sealing of the remaining illegal borewells and to reconcile the data. Efforts were also made to reconcile the data in the meeting itself, however it could not be completed that day. It is expected that the data may have been reconciled by the concerned SDMs by now.

Therefore, it is humbly requested to provide the compiled updated data of illegal borewells of West District area in the prescribed format (Annexure-A) to this office as early as possible so that the same may be submitted to the Hon'ble NGT within the timelines. The last status report submitted by DJB to the Hon'ble NGT is available at page-3 in the Order itself.

Encl. 1. Annexure A.

2. Order of Hon'ble NGT dated.05.02.2024

[Handwritten signature]

(DALBIR SINGH)
SUPERINTENDING ENGINEER (M)-8

Copy to:

1. PS to CEO, DJB for kind information.
2. Member (Admin)/ CE Nodal(W)/CE(West)/CE(GW)/ Addl. CEO
3. All EEs (M)-8 for coordinating with DM office, assisting the sealing drive and reconciliation of data.

[Handwritten signature]
20/2/24

(DALBIR SINGH)
SUPERINTENDING ENGINEER (M)-8

R&I
Dairy & Disposal
Plot No.-3, Shivaji Place
Raja Garden, New Delhi-27
21/2/24



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE SUPERINTENDING ENGINEER(M)-9
COMMAND TANK NO. 04, SECTOR-20, DWARKA,
NEW DELHI-110075

E-Mail: - acem9djb@gmail.com / Ph. No. 011-20892536

NO.DJB/ ACE (M)-9/2023/ 166 ✓

Dated: 8/2/24

To

District Magistrate (South-West)
 Old Terminal Tax Building
 Kapashera
 New Delhi-110037

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of data.

Ref No- Hon'ble NGT (Principal Bench) (MA No. 24/23 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt. of NCT of Delhi and others.

Sir,

Please find enclosed herewith order of Hon'ble NGT in the case No MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024, regarding furnishing the requisite details in respect illegal borewells for your kind perusal and to submit the requisite information within 2 weeks as per Annexure-A so as to furnish the report to the Hon'ble NGT as per orders. (Copy of Annexure-A is attached herewith).

A joint team of Executive Engineers DJB and SDMs have already been constituted vide letter No. DJB/Addl. CEO/NGT/2024.3111 dated 24.01.24 issued by Addl. CEO. DJB (copy enclosed herewith for reference) wherein it was also requested to monitor the functioning of joint teams and to submit monthly status in the above matter. It is also requested to convene a meeting of the joint teams at the earliest for expediting the sealing of illegal borewells and to reconcile the data in respect of number of illegal borewells identified, number of illegal borewell which have been sealed/closed and number which are yet to be sealed/closed as anomalies were noticed in the data.

In view of the above you are requested to direct the concerned SDMs for convening meeting of the joint team with DJB Executive Engineers immediately and to reconcile the data of identified and sealed/closed illegal borewells and to expedite sealing of remaining illegal borewells. It is important to diligently reconcile the data for onward submission of accurate figure/data to Hon'ble NGT in the prescribed format please.

An early action in this matter is solicited.

- Encl. 1. Hon'ble NGT Order
 2. Annexure-A
 3. Letter of Addl. CEO (DJB)

SA
 SE (M)-9

DELHI JAL BOARD
SE (M)-9
Diary No. 357
Date 13/2/24

A-50



Delhi Jal Board

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
 OFFICE OF THE SUPERINTENDING ENGINEER (M)8
 NEAR TWIN TANKS: OUTER RING ROAD
 PASCHIM VIHAR: NEW DELHI
 email : acem8.djb@gmail.com; Ph. 20850446



NO. DJB/S.E(M)8/2024/ 105 to 115

Dated: 06.02.2024

To

District Magistrate (West),
 PLOT NO.3, SHIVAJI PARK,
 RAJA GARDEN,
 New Delhi-110026

Subject: Sealing of Illegal Borewells, reconciliation and up-dation of Data.
Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 held on 05.02.2024, Hon'ble Court noticed that except DM (South West), no other DM has provided the **complete details** about sealing of illegal borewells. Accordingly, Hon'ble Court has granted last chance to provide the complete report within 04 weeks. Hon'ble Tribunal has also directed District Magistrates that action may be taken against them if they fail to provide the updated status report. The detailed directions may please be checked on the NGT website as and when available.

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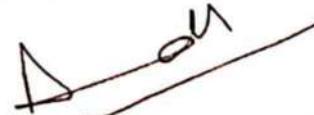
In view of the above, you are humbly requested to direct the concerned SDMs and their officers to expedite sealing of remaining illegal borewells and to diligently reconcile the data for onward submission to Hon'ble NGT in the prescribed format. Also, meeting of the joint teams may please be convened in this week preferably before 13.02.2024 as per your convenience.

- Encl. 1. Annexure A.
 2. Letter of Addl. CEO


 (DALBIR SINGH)
 SUPERINTENDING ENGINEER (M)-8

Copy to:

1. PS to CEO, DJB for kind information.
2. Member (Admin)/ CE Nodal(W)/Addl. CEO
3. All EEs (M)-8 for coordinating with DM office for assisting the sealing drive and for reconciliation of data.


 (DALBIR SINGH)
 SUPERINTENDING ENGINEER (M)-8



Government of National Capital Territory of Delhi
DEPARTMENT OF REVENUE, DISTRICT NORTH
Office of the SDM (Narela), MPCC Building, Naya Bans, Delhi-110082.

F.No. SDM/NL/2024/ 794

Dated : 29/01/24

To,

Sh. Pawan Sharma, SE (M) 4,
 Old Lucknow Road,
 Timarpur, Delhi-110054.

Report on sealing of illegal borwells as on 29.01.2024 OA No. 25/2019 & 685/2019.

DM (North)	District wise Number of illegal Borewells identified	District wise number of illegal Borewells which have been sealed / closed	District wise Number of occupier/proprietor or of illegal borwells on home penalty / EDC has been imposed	District wise Number of occupier/proprietor of illegal borwells on home penalty / EDC is yet to be recovered	District wise Number of borewells which are yet to be sealed / closed	District wise Number of occupier/proprietor of illegal borwells on home penalty / EDC is yet to be imposed.	Remarks
Model Town	15	15	NIL.	NIL.	-	15	No staff from the Delhi Jal Board has been reported till date.
Alipur	380	118	-	-	84	-	1. Duplicate entry 03, 2. Incomplete address/non traceable 175.
Narela	333	100	-	-	35	-	1. Duplicate entry 99, 2. Incomplete address/non traceable 99.
Total	728	233	-	-	119	15	


 TEJISILDAR: NARELA
 DISTRICT: NORTH

EAST ✓

Through E-mail



**GOVT. OF NCT OF DELHI
REVENUE DEPARTMENT (DISTRICT EAST)
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)
L.M.BUNDH SHASTRI NAGAR DELHI-110031**

F.No. DM(E)/SDM(HQ)/Reports/2024/)

Dated: 02.04.2024

To,

The Chief Engineer (GW),
Delhi Jal Board
Govt. NCT of Delhi,
Room No. 412, Varunalaya Phase-I,
Karol Bagh, New Delhi-110005

Subject: - Sealing of illegal Borewells, reconciliation and up-dation of Data.

Sir,

This has reference to your office letter no. DJB/CE(GW)/2024/809 dated 02.04.2024 on the subject cited above.

In this regard, the requisite information has been prepared and annexed as Annexure-A. The report has been compiled on the basis of the reports received from Sub-Divisions (Mayur Vihar, Preet Vihar, Gandhi Nagar), District East.

This is for kind information and necessary action.

Encl: - As above

Yours faithfully,

R.K.MEENA
SDM (HQ), DISTRICT EAST

Sub: - Sealing of Illegal Borewells-reg.

DMs	District wise number of illegal borewells identified	District wise number of Illegal borewells which have been sealed/ closed	District wise number of occupier/ proprietor of illegal borewells on whom penalty/ EDC has been imposed	District wise number of occupier/ proprietor of illegal borewells from whom penalty/ EDC has been recovered	District wise number of occupier/ proprietor of illegal borewells from whom penalty/ EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/ closed	District wise Proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
DM (East)	116	110	110	87	23	6	6	

4.4.24

SOUTH WEST

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HEADQUARTER)
DISTRICT MAGISTRATE (SOUTH WEST)'S OFFICE COMPLEX,
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI - 110037.

Date:-08/04/2024

REPORT on sealing of Illegal Borewell till 31.03.2024

DMs	District Wise Number of Illegal Borewells Identified	District Wise number of illegal borewells which have been sealed/closed	District wise number of occupier/ Proprietor of Illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/ Proprietor of Illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/ Proprietor of Illegal borewells from whom penalty/EDC is yet to be recovered	District wise number of of Illegal borewells which are yet to be sealed/closed	District wise/Proprietors of illegal borewells on whom penalty/EDC is yet to be imposed	Remarks
South West (Najafgarh)	6681	36	Nil	Nil	Nil	-	Nil	-
South West (Dwarka)		1964	NIL	Nil	Nil	-	Nil	-
South West (Kapashera)		434	Nil	Nil	Nil	-	Nil	-
Total	6681	2434	Nil	Nil	Nil	4247	Nil	-

The above report is based on the information received from three Sub-Divisions.

[Signature]
SO HQ D.O. 8/4/24
District South-West

SOUTH EAST ✓

OFFICE OF THE DISTRICT MAGISTRATE (SOUTH-EAST)
OLD GARGI COLLEGE BUILDING, LAJPAT NAGAR-IV
NEW DELHI-110024

No.F.03/DM/SE/Coord/2023/1010

Dated: 04/04/2024

To

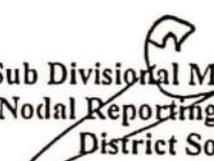
The Chief Engineer(GW)
Office of the Chief Engineer(GW)
Delhi Jal Board
Govt. of NCT of Delhi
Room No. 412, Varunalaya Phase-I
Karol Bagh, New Delhi-110005

Sub: Sealing of Illegal Borewells, reconciliation and updation of Data

Sir

With reference to your office letter No. DJB/CE(GW)/2024/779 dated 02/04/2024 on the subject cited above, please find enclosed herewith the information in the prescribed format in respect of District South East.

This issues with the approval of the competent authority.


Sub Divisional Magistrate
(Nodal Reporting Officer)
District South-East

OFFICE OF THE DISTRICT MAGISTRATE (SOUTH-EAST)
 OLD GARGI COLLEGE BUILDING, LAJPAT NAGAR-IV
 NEW DELHI-110024

Date: /04/2024

Sub: Sealing of Illegal Borewells, reconciliation and updation of Data

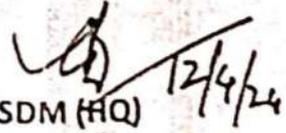
District (South East)	District wise Number of illegal Bore wells identified (As per previous data submitted, referred by Hon'ble e NGT vide Order against hearing dated 4.1.24)	District wise Number of illegal Bore wells which have been Sealed Closed	District wise number of occupier/Propriet or of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/Propriet or of illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/Propriet or of illegal borewells from whom penalty/EDC has been yet to be recovered	District wise number of illegal borewells which are yet to be sealed/ closed	District wise/Proprietors of illegal borewells, on whom penalty/EDC is yet to be imposed	Remarks
Sub-Division (Sarita Vihar)	111	56	Nil	Nil	Nil	29 03 nos. of Borewells show DJB permission	56	23 Borewells not identified physically
Sub-Division (Kalkaji)	77	53	Nil	Nil	Nil	Nil	Nil	-
Sub-Division (Defence Colony)	109	74	Nil	Nil	Nil	28	74	07 Borewells not identified physically
Total	297	183	Nil	Nil	Nil	57 03 nos. of Borewells show DJB permission	130	30 Borewells not identified physically

Sub Divisional Magistrate
 (Nodal Reporting Officer)
 District South-East

Illegal Borewells Report (District North-West) as on 12.04.2024

DMs	District Wise Number of Illegal borewells identified	District Wise number of illegal borewells which have been Sealed/closed	District wise number of occupier/ Proprietor of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/EDC is yet to be recovered	District Wise number of illegal borewells which are yet to be Sealed /closed	District Wise/ Proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
North-West	9128	5901	Information not available	Information not available	Information not available	3227	Information not available	Report is compiled on the basis of reports received from Kanjhawala, Rohini and Saraswati Vihar Sub Divisions, after reconciliation with concerned Executive Engineers of DJB. Details of Penalty/EDC regarding illegal borewells already sealed by DJB is not available

This issues with the approval of DM North-West.


SDM (HQ) 12/4/24
District North-West



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE-HQ (SHAHDARA)
D.C. OFFICE COMPLEX NAND NAGRI, DELHI-110093.

SHAHDARA

Dated: 05/03/2024

No. SDM/HQ/SHAH/2024/7267

To,
 The Additional (CEO)
 Delhi Jal Board,
 Varunalaya Ph-II, Jhandewalan,
 Karol Bagh, New Delhi-110005

Sub:- ATR on Sealing of illegal borewells (illegal borewells identified by DJB in residential area)
NGT OA No.25/2019.

Sir/Madam,

This is with reference to the message received in this office through Whatsapp dated 05.03.2024 on the subject cited above.

Sub-Division	District wise number of Illegal Borewells Identified (As per previous data submitted referred by Hon'ble NGT vide Order against hearing dated 4.1.24)	District Wise number of Illegal borewell is which have been Sealed/ Closed	District wise number of occupier/ Proprietor of Illegal borewells on whom penalty EDC has been imposed	District wise number of occupier/ Proprietor of Illegal borewells form whom penalty EDC has been recovered	District wise number of occupier/ Proprietor of Illegal borewells form whom penalty EDC is yet to be recovered	District wise number of Illegal borewell is which are yet to be sealed/ closed	District wise / Proprietor of Illegal borewell is on whom penalty / EDC is yet to be imposed	Remarks
Vivek Vihar	178	117 Sealed	Nil	Nil	Nil	Nil	Nil	Total Borewell = 178 Borewell Sealed = 117 Blank = 2 Water Tank Supply = 3 Permission CGWA = 3 Not Visited = 1 Not operational = 1 No Borewell = 29 Locked = 4 Already cut off = 16
Keemapun	374	241	Nil	Nil	Nil	Nil	Nil	Total Borewell = 374 Borewell Sealed = 241 Duplicated Entries = 22 Incomplete Address/ Non traceable = 20 DJB connection found in place of borewell = 81 Borewell not found = 30
Shahdara	-	Nil	Nil	Nil	Nil	Nil	Nil	No Address pertains to Sub-Division (Shahdara) as per the list of addresses provided by the Delhi Jal Board. Hence, report may be treated as Nil.
Total	552	358	Nil	Nil	Nil	Nil	Nil	

Report is compiled on the basis of information duly received from all three sub division of District (Shahdara).

Lin
 (LOKESH PRASAD)
 SDM (HQ)
 DISTT. (SHAHDARA)

Copy to:- The SDM (HQ) (NGT/Environment Branch), O/o Divisional Commissioner (Shahdara),
 5, Sham Nath Marg, Delhi-110054



DM	Sub-Division	District Wise Number of Illegal Borewells identified	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier/proprietor of Illegal borewells on whom penalty/ EDC has been imposed	District wise number of occupier/proprietor of Illegal borewells from whom penalty/EDC to be recovered	District wise number of occupier/proprietor of illegal borewells from whom penalty/EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/closed	District wise proprietor of illegal borewells penalty/EDC is yet to be imposed	Remarks
Central	Civil Lines	28	28	Not pertain to Civil Lines Sub-Division	Not pertain to Civil Lines Sub-Division	Not pertain to Civil Lines Sub-Division	NIL	Not pertain to Civil Lines Sub-Division	NIL
	Kotwali	499	136	Not pertain to Kotwali Sub-Division	Not pertain to Kotwali Sub-Division	Not pertain to Kotwali Sub-Division	115	Not pertain to Kotwali Sub-Division	1) Court stay on 160 Borewells 2) 85 borewells not identified/ found removed physically 3) 02 properties were found sealed. 4) 01 matter has been sent to DJB for clarification



Karol bagh	149	82	Not pertain to Karol bagh Sub Division	Not pertain to Karol bagh Sub Division	Not pertain to Karol bagh Sub Division	46	Not pertain to Karol bagh Sub Division	1) 21 borewells not identified/ found removed physically 2) 46 borewells balance to be seal
Total	676	246						02 No. of borewells does not fall under the Jurisdiction District Central Hence total comes to 676+2=678



M. S. ...
10/04/24

J. ...
10/04/2024

WEST

OFFICE OF THE DISTRICT MAGISTRATE (WEST)
GOVERNMENT OF NCT OF DELHI:
PLOT No. 3, SHIVAJI PLACE, RAJA GARDEN, NEW DELHI.

F. No. 1 (26)/DDC/DM (W)/2013-14/VOL-III/ 257

Dated: 8.4.24

To

Sh. Dalbir Singh,
 Superintending Engineer (M-8)
 Delhi Jal Board, Paschim Vihar, New Delhi
 (Email ID: acem8.djb@gmail.com)

Report on Sealing of Illegal Bore wells as on 31.03.2024 OA No. 33/2022

DMs	District Wise Number of Illegal Borewells Identified (As per previous data submitted, referred by Hon'ble NGT vide Order against hearing dated 4.1.24)	District Wise number of Illegal borewells which have been Sealed/ closed	District wise number of occupier /Proprietor or of illegal bore wells on whom penalty / EDC has been imposed	District wise number of occupier / Proprietor or of illegal bore wells from whom penalty/ EDC has been recovered	District wise number of occupier / Proprietor or of illegal bore wells from whom penalty/ EDC is yet to be recovered	District wise number of illegal bore wells which are yet to be sealed/ closed	District wise/Proprietors of illegal bore wells on whom penalty/ EDC is yet to be imposed	Remarks
SDM (Punjabi Bagh)	568	308	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	177	Data to be Provided By DPCC to DJB	65 Duplicate + 18 Not Found = 83
SDM (Rajouri Garden)	857	659	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	79	Data to be Provided By DPCC to DJB	119 Not Found
SDM (Patel Nagar)	760	606	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	Data to be Provided By DPCC to DJB	105	Data to be Provided By DPCC to DJB	33 Not Found + 16 Not Pertain to Patel Nagar = 49
Total	2185	1573				361		251

Note : NGT may be requested that the 251 number of borewells which are duplicate entries / not found during joint inspections may be allowed to be deducted from total 2185 number of illegal borewells

This issues with the approval of District Magistrate (West).



SDM (HQ)/DISTRICT WEST

OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT NORTH-EAST
GOVT. OF NCT OF DELHI

F.SDM(HQ)/DC/NE/Misc-V/2013/PF / 525-27

Dated: 16/01/2024

To
✓ The Chief Engineer (GW),
Delhi Jal Board, GNCTD,
Office of the Chief Engineer (GW),
Room No-412, Varunalya Phase-I,
Karol Bagh, New Delhi-110005

Subject:- Regarding sealing of illegal borewells.

Sir,

Reference letter No. F.32/CE(GW)/2024/13 dated 09.01.2024 on the above cited subject vide which it is requested to provide the status of sealing of identified illegal borewells and action plan to seal remaining identified illegal borewells.

In this regard, the requisite information in the prescribed format in respect of District North-East for sealing of identified illegal borewells are as under:-

DM	District wise number of illegal borewells identified	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier/proprietors of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC is to be recovered	District wise number of illegal borewells which are yet to be sealed/closed	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC is yet to be imposed	Remarks
North-East	Nil	NA	NA	NA	NA	Nil	NA	There are no illegal borewells in identified list of DJB for sealing in District North-East.

This is for your kind information and necessary action.

Yours faithfully

[Signature]

SDM (HQ)

DISTRICT NORTH-EAST

Dated: 16/01/2024

F.SDM(HQ)/DC/NE/Misc-V/2013/PF / 525-27

Copy for information to:-

1. The SDM-V (HQ), O/o Divisional Commissioner, Revenue Department, 5, Sham Nath Marg, Delhi-110054
2. PA to District Magistrate, District North-East

[Signature]

SDM (HQ)

DISTRICT NORTH-EAST

Office of CE (Ground Water)

Diary No. 110 ✓

Date 19/01/24

DELHI JAL BOARD
SE (M)-8,
Diary No. 223
Date 25/1/2024

Pravesh Singh
13.1.24
SE(M)-8
75

[Signature]
SE(M)-32
AKO



SOUTH ✓

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)
REVENUE DEPARTMENT: GOVERNMENT OF NCT OF DELHI
M.B. ROAD : SAKET : NEW DELHI

No.9(3)DC(S)/Coordination/091530668/2018/80

Dated: - 06./03./2024

To

The Gajender Tomar
CE (GW)/Nodal Officer
Room No. 113, Varunalya Phase-II, Karol Bagh
Delhi Jal Board, GNCTD- 110005

Sub: - Sealing of Illegal Borewells, reconciliation and up-dation of Data.

Ref: - NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir,

Reference meeting held on 05.03.2024 and your letter dated 14.02.2024 in the matter of sealing of Illegal Borewells, reconciliation and up-dation of Data. The District South has already sent a letter dated 04.03.2024 stating therein that all 84 identified illegal Borewells are sealed in District South as mentioned in NGT order dated 05.02.2024 and pending report of EDC is pertaining to DPCC (Copy enclosed).

Further, as directed in the meeting, the report in prescribed proforma is prepared and forwarded herewith.

Encl: As above.


06/03/2024
Statistical Officer
(Coordination Branch)
District South

ANNEXURE-A

Name of District: South

Sl. No.	District	District wise number of Illegal Borewells Identified	District wise number of Illegal Borewells which have been sealed/closed	District wise number of occupier/Proprietor of Illegal Borewells on whom penalty/EDC has been imposed	District wise number of occupier/proprietor of illegal Borewells from whom penalty/EDC has been recovered.	District wise number of occupier/proprietor of illegal Borewells from whom penalty/EDC is to be recovered.	District wise number of Illegal Borewells which are yet to be sealed/closed	District wise number of occupier/proprietor of Illegal Borewells from whom penalty/EDCs to be imposed	Remarks
1	South	84	84 (Already mentioned in the NGT Order dated 05.02.2024	EDC report pertains to DPCC and may be obtained from them	EDC report pertains to DPCC and may be obtained from them	EDC report pertains to DPCC and may be obtained from them.	NIL	EDC report pertains to DPCC and may be obtained from them	



**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)
REVENUE DEPARTMENT: GOVERNMENT OF NCT OF DELHI
M.B. ROAD : SAKET : NEW DELHI**

No.9(3)DC(S)/Coordination/091530668/2018/4204-09 Dated: -10/04/2024

To

**Sh. Sawant Singh
Executive Engineer (M)-56/46
Delhi Jal Board, GNCTD
Opposite J-Block, Saket
New Delhi-110017**

Sub: - Regarding seeking information in respect of illegal borewells.

Sir,

Reference your letter dated 08.04.2024 in the matter of sealing of Illegal Borewells, reconciliation and up-dation of Data. The District South has already sent a letter dated 04.03.2024 stating therein that all 84 identified illegal Borewells are sealed in District South as mentioned in NGT order dated 05.02.2024.

Further as discussed in the meeting held on 10.04.2024, it is to state that in addition to 84 already sealed borewells, 16 more borewells as identified have been sealed and delivery report of SCN has been sent to DPCC for imposing EDC. (List of 16 borewells is annexed).

Encl: As above.


**Statistical Officer
(Coordination Branch)
District South**

Copy to:-

1. SDM (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030.
2. SDM (Hauz Khas), M.B Road Saket, New Delhi-110068.
3. SDM (Saket), M.B Road Saket, New Delhi-110068.
4. PA to DM (South), M.B Road Saket, New Delhi-110068
5. Sr. Engineer, DPCC, Delhi Pollution Control Committee, 2nd Floor, C Block, Vikas Bhawan,-II, Civil Lines, Delhi-110054.

List of 16 Borewells Sealed in Distt. South in addition of 84 borewells already sealed.

Sr. No.	Address/Location of Illegal Borewell	Number of Illegal Borewell Identified	Action Taken	EDC Imposed by DPCC	Remark
1	Occupier, A-1& 2, South Extension, Part-II, New Delhi-110049	01	Sealed	DPCC has informed that EDC has been imposed	
2	The Occupier, House No. 188, Shahpur Jat Village, New Delhi-110049	01	Sealed	DPCC has informed that EDC has been imposed	
3	The Occupier, D-1/B, Green Park, Ashirwad Complex, New Delhi-110016	01	Sealed	DPCC has informed that EDC has been imposed	
4	The Occupier, S-168, Panchshell Park, New Delhi-110017	01	Sealed	DPCC has informed that imposing of EDC under process	
5	The Occupier, H. No. 138, Opp. House No. 211, Rajpur Khurd, New Delhi-110068	01	Sealed	DPCC has informed that EDC has been imposed	
6	The Occupier, khasra No. 409, Village Neb Sarai, New Delhi-110068	01	Sealed	DPCC has informed that EDC has been imposed	
7.	The Occupier, Opp Farm 6 (Singla Farm) Bandh Road Satbari, New Delhi-110074.	01	Sealed	DPCC has informed that EDC has been imposed	
8.	The Ocupier, Farm No. 7, Mother Teressa Drive, New Delhi-110017	01	Sealed	DPCC has informed that EDC has been imposed	
9.	The Occupier Sabjl Mandi Main Chhattarpuri Bhati Road Opposite Harswaroop Colony Bus Stand Village Asola New Delhi-110074.	01	Sealed	DPCC has informed that EDC has been imposed	

10.	The Occupier Road Near Bus Stand, Dhera More village Bhati, New Delhi-110016	01	Sealed	DPCC has informed that EDC has been imposed	
11	Occupier, Community Center Gali Opp. Gali No.4 New Delhi-110017	01	Sealed	DPCC has informed that imposing of EDC under process	
12	The Occupier, Near Second Avenue Chandanholla Village, Fatehpur Beri, Delhi-110074	01	Sealed	DPCC has informed that EDC has been imposed	
13	The Occupier, (2 Borewell) khasra No. 1011, Village Fatehpur Beri, New Delhi-110074	02	Sealed	DPCC has informed that EDC has been imposed	
14	The Occupier, Back side of MK Garden, Sizra Road Village, Fatehpur Beri, New Delhi-110074	01	Sealed	DPCC has informed that EDC has been imposed	
15	The Occupier, H. No. G1-2035, Opposite side of street in front of House NO. G-1-2038, Aya Nagar, New Delhi	01	Sealed	DPCC has informed that EDC has been imposed	
	Total	16			

District	ATR (Borewell sealed till		
	No. of illegal borewells identified in the district	Action taken on illegal borewells till 31.08.2021	No. of illegal borewells to be sealed
North	761	748	13
East	116	116	0
South West	6681	1410	5271
South East	297	231	66
North West	8299	5814	2485
Shahdara	552	552	0
New Delhi	75	75	0
Central	611	412	199
West	2185	1793	392
North East	0	0	0
South	84	84	0
Total	19661	11235	8426

4. DPCC on its part has taken following action to assess the Environmental Compensation to be imposed on the basis of information received from DJB and Revenue Authorities:

- (i) Show cause notices for imposition of EDC issued : 18315
- (ii) EDC amount proposed in above mentioned SCNs: 70,65,80,000/-
- (iii) EDC amount imposed: 70,65,80,000/-
- (iv) EDC amount received: Rs. 23,80,000/-
- (v) EDC amount yet to be recovered: 70,42,00,000/-

Due to continuing pandemic, the process of recovery is very slow and Revenue authorities are not able to spare their manpower for taking action.

5. That many units had mentioned their inability or delay in depositing the EDC due to Covid-19 Pandemic and low economic activity during last few months since March 2020. They have also mentioned that unprecedented health crises and emergency coupled with steep downfall in the revenue earning due to lockdown which has brought down the economic activities to the lowest level. In case of remaining units, recovery certificates was issued to the concerned District Magistrate/SDMs, to recover the amount as arrears of land revenue from the remaining units which have not deposited Environmental Damages Compensation (EDC)."

11. This Tribunal observed that huge environmental compensation of more than Rs. 70 Crores was computed but a negligible amount of Rs. 23.8 lakhs was recovered. No action for prosecution was taken against violators. Further, out of 19661 illegal bore wells, identified in various